

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD.

O.A. No. 355/90.

Date of Judgement 16/11/91

K. Samuel

.. Applicant

Vs.

1. The Sub-Divisional Officer, Telecom., Nidadavolu-534301.
2. The Divl. Engineer, Telecom., Eluru-534050.
3. The Director-General, Telecom., Sanchar Bhavan, New Delhi-110001. .. Respondents

Counsel for the Applicant : Shri K.L.Narasimham

Counsel for the Respondents : Shri Rajeswara Rao for
Shri N.V.Ramana, Addl. CGSC

CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri C.J.Roy : Member(J)

[Judgement as per Hon'ble Shri R.Balasubramanian, Member(A)]

This application has been filed by the applicant under section 19 of the Administrative Tribunals Act, 1985 against the respondents with a prayer to set aside the oral order of termination dt. 1.1.90 and to direct the respondents to reinstate the applicant w.e.f. 1.1.90 with all consequential benefits and continuity of service and to confer on him the temporary status.

2. The applicant had worked as Casual Mazdoor in the Telecom. Department. It is stated that his services were terminated on 1.1.90 all of a sudden by oral orders. It is also stated that he had put in substantial service. It is contended that he had completed 240 days of continuous service in a calendar year and it is claimed that on the strength of this, his services should be regularised in the light of the decision

5. The respondents are directed to re-engage the applicant in accordance with his seniority subject to availability of work and also extend such other benefits as per the D.G.Telcom letters issued from time to time taking into consideration the judgement of the Supreme Court after preparing the seniority list/conferment of temporary status as per the above circulars.

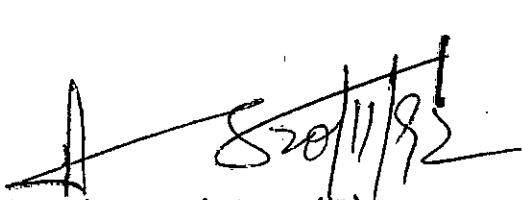
6. With the above directions, we dispose of the application with no order as to costs.

R.Balasubramanian

(R.Balasubramanian)
Member(A).

Worthy
(C.J.Roy)
Member(J).

Dated: 16th November, 1992.


820/11/92
Deputy Registrar (J)

To

1. The Sub-Divisional Officer,
Telecom, Nidadavolu-301.
2. The Divisional Engineer, Telecom,
Eluru-050.
3. The Director General,
Telecom., Sanchar Bhavan, New Delhi-1.
4. One copy to Mr.K.L.Narasimham, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.CGSOCA^T.Hyd.
6. One spare copy.

pvm

19/12/92
20/12/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY :
M(JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 16 - 11 - 1992

~~ORDER/JUDGMENT:~~

R.A. / C.A. / M.A. No

in

O.A. No. 355/90

T.A. No.

(wp. No)

Admitted and interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No orders as to costs.

pvm

Central Administrative Tribunal
DESPATCH

26 NOV 1992

HYDERABAD BENCH